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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 47/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Shreejee Logistic Pvt Ltd.
V/s.
Shiv Shakti Cargo Movers Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAURAMI SHETH	Adv	Petitioner	
2.				

ORDER

Learned Advocate Ms. Paurami Sheth present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with
copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy
of order under acknowledgment.

Respondent shall file its objections, if any, within one week from the date of service
of notice, serving a copy in advance to petitioner.

List the matter on 26.02.2018 for objection of Respondent, if any, and for hearing
before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL